

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-1587/ND/2019
IA/2319/ND/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs

M/s. M.K.S Oil Pvt. Ltd.

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 01.07.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nitin Narang & Mr. Jeevesh Mehta for CoC
For the Respondent : Mr. Arun Mittal, IRP, Mr. Manish Raghav for applicant

ORDER

Ld. Counsel for the petitioner and Mr. Arun Mittal, IRP have put in appearance. Heard the Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner submitted that by filing the present IA, the only prayer is to list the CA-1877/2020 in CP no. 1587 for early hearing. After considering the submissions and averments made in the application, let the CA-1877 of 2020 in CP no. 1587 be listed for hearing **on 03.07.2020**. With this the present **CA stands disposed off.**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB-1587/ND/2019
IA/2348/ND/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

...Applicant

Vs

M/s. M.K.S Oil Pvt. Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 01.07.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

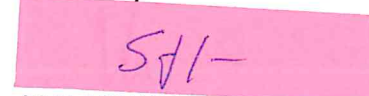
PRESENT:

For the Applicant : Adv. Manish Rahav

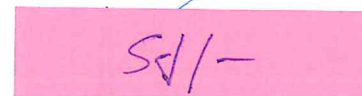
For the Respondent :

ORDER

Status report dated 1.03.2020 regarding the constitution of CoC has been filed. Let the same be taken on record



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)